

[Shri Saifuddin Chowdbary]

rang up the Secretariat for the Bill. They sent the Bill. What Bill? Appropriation Bill. They sent the Appropriation Bill. (Interruption.)

MR. SPEAKER : Now Matters under Rule 377. Kumari Pushpa Devi is not here. Shri Ram Pyara Panika is absent ; so also Mr. Wadiyar. Now, Shri Mohan [Shri] Jhikram.

12.16 hrs.

MATTERS UNDER RULE 377

[Translation]

- (1) Demand for Pensionary and other Benefits to the Employees of "Banvasi Seva Mandal" in Madhya Pradesh.

SHRI M. L. JHIKRAM (Mandla) : Sir, Banvasi Sewa Mandal is a Social organisation in Madhya Pradesh which has been serving tribal girijans of backward and inaccessible ravines and terrains of Madhya Pradesh for the last 40 years and running schools for dissemination of education among them. The teachers and the workers of this organisation have been serving the people with a sense of dedication even by sacrificing their and their families comforts and upholding the ideal and aims of the founder of this organisation late Thakkar Bava. But I regret to inform the House that the future of such dedicated teachers and workers becomes dark when they retire because they are not entitled to gratuity, pension etc. whereas the teachers and workers of other Semi-Government private and Government-aided institutions are entitled to such facilities as are available to the Government servants. Sir, the Government are providing 100 per cent aid to this organisation. It is, therefore, requested that the teaching staff and other employees of this organisation should be provided such facilities of pension and gratuity as are available to the Government employees so as to enable them to lead a normal life after retirement.

- (ii) Need to provide S.T.D. facility in Gondia, Bhandara and Tumsar Telephone Exchanges.

SHRI KESHAORAO PARDHI (Bhandara) : The capacity of Bhandara and Tumsar Telephone Exchanges in district Bhandara of Maharashtra is inadequate. In Bhandara and Tumsar districts about 200 and 75 persons respectively have been on the waiting list for the last five years. Bhandara is a backward district. Some industries are now being set up there. Work on a Rs. 200 crore Sunflag Steel Factory in Bhandara is in progress. But telephone and telex facilities are not available. Similarly, work on a cooperative sugar factory has started there. But telephone facility is not available there also. The industrialists hesitate to set up industries in this backward district for want of this facility. There has been a demand for S.T.D. facility in Gondia, Bhandara and Tumsar districts for the last many years. Several persons have submitted applications for telex facility. I have also been making all out efforts in this direction for the last six years but the concerned department is not paying any heed. I was given an assurance in the last Lok Sabha in regard to the provision of these facilities.

I would request the Government that Gondia, Bhandara and Tumsar exchanges should be linked with STD at the earliest. The capacity of Bhandara, Tumsar telephone exchanges should be augmented without delay. Telecommunication facilities including telex facility should be provided to the new industries which are going to come up in the district and necessary instructions to this effect be issued forthwith.

[English]

- (iii) Need to fill up the existing vacancies of judges in the High Court of Andhra Pradesh.

SHRI C. JANGA REDDY (Hanamkonda) : For a long period of more than 28 months, the eight vacancies in A.P. High Court have not been filled up by the Government of India. Due to this, the Andhra Pradesh people are facing hardships

for want of justice. There are eighty-eight thousand cases pending in the High Court for justice for three years. In the absence of the Judges, justice gets delayed, and hence justice is denied. In this regard, Government has recommended a panel of Judges thrice, with the consent of the Chief Justice of the A.P. High Court. But the papers are moving between State Government and Central Government without any valid reasons. In between the two Governments, the A.P. people are worst sufferers, for want of justice.

Now again for the third time, A.P. Government has submitted a panel of judges on 4th January 1986 for appointment of High Court Judges. But even after three months, the Central Government has not taken any decision on the issue.

In view of the above facts, I request the Government of India to take this matter seriously and fill up all the existing vacancies without any further delay.

- (iv) Need to extend relief to people affected by hailstorm in Monteswar Purbasthali and Nandanghat blocks of Kalna sub division in West Bengal

SHRI SAIFUDDIN CHOWDHARY (Katwa): A devastating hailstorm on 5th April has ravaged the peasants of Monteswar Purbasthali and Nandanghat blocks of Kalna sub-division in West Bengal. Many people have been injured, houses of mud and tile have been broken, crops of large areas destroyed, domestic animals of household animal husbandry like poultry and pigs have been killed in large numbers. The loss due to this hailstorm; which is unprecedented in recent history, is apprehended to be to the tune of some crores.

Poor peasants and agricultural labourers are faced with most unwarranted situation of agony and calamity. The State Government has rushed relief to the people. I appeal to the Central Government to help the people of this area to overcome this terrible devastation caused due to the erratic behaviour of the nature which caught the people unawares.

[Translation]

- (v) Need to connect Chittorgarh in Rajasthan with the Vayudoot Service.

PROF. NIRMALA KUMARI SHAKTAWAT (Chittorgarh): Mr. Speaker, Sir, the historic city of Chittorgarh in Rajasthan, which has been the land of braves and devotees, is a centre of tourist attraction because of its glorious past. Therefore, it is my earnest request to the hon. Transport Minister that Chittorgarh should be linked with Vayudoot Service. The Rajasthan Government have constructed an air strip near Soniyana village in Chittorgarh district which lies in between Bhilwara and Chittorgarh districts. State planes have been using this air strip since 1983. My submission is that this air strip should be converted into an airport and Vayudoot Service started from there. At present Vayudoot service is running upto Jaipur and Kota. This can be extended upto Chittorgarh. With the introduction of this service two important districts of Rajasthan, Bhilwara and Chittorgarh, will be linked. Also, this will add to tourist facility for Chittorgarh and a number of domestic and foreign tourists will visit the historic fort. The entrepreneurs of Bhilwara city of Rajasthan, will also get benefit of Vayudoot service. In this way industrial sector will prosper.

It is therefore, my fervent request to the hon. Transport Minister that a Vayudoot Service, linking important districts Chittorgarh and Bhilwara, should be introduced at the earliest and benefits thereof be given to those Rajasthanis who are engaged in business in every corner of the country. This will also help the development of tourism in the State.

- (vi) Need to open at least ten Purchase Centres in each Development Block of Uttar Pradesh for the purchase of Rabi Crop.

SHRI UMAKANT MISHRA (Mirzapur): Mr. Speaker, Sir, there has been a good rabi crop in Uttar Pradesh due to favourable whether, agricultural policy of the Central and State Governments and hard labour of